

(b) to (d) The assessee is a defunct company which discontinued its business as early as in 1957-58. The Tax Recovery Officer to whom recovery certificates had been issued has certified that the company has no assets from which the arrears can be recovered. The matter is under consideration.

Fraud Committed in Punjab and Sind Bank, Connaught Circus, New Delhi

7169. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

(a) is it a fact that a fraud of Rs. 2.80 lakhs was committed in Punjab and Sind Bank, H-Block, Connaught Circus, New Delhi;

(b) is it a fact that all documents regarding the firm in which A/c fraud happened are missing;

(c) if so, what sort of action has been taken against that branch in-charge;

(d) whether it is a fact that Rs. 3 lakhs were remitted from Lucknow Branch through telegraphic transfer and the same was credited in the firm's A/c which was only opened with an initial amount of Rs. 100/-;

(e) is it a fact that a current A/c can only be opened with an initial amount of Rs. 500/- and with proper introduction; and

(f) is it a fact that the T.T. entry was not confirmed from B/O Lucknow for 2 months, when it is required that the entry should be adjusted within 7 days?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) Punjab and Sind Bank has reported that a number of important papers relating to this fraud are found missing.

(c) The matter is under investigation by the police authorities. According to information available with the

bank, two bank's officials have been arrested in this connection. The bank has also placed four of its officials, including the two arrested by the Police under suspension.

(d) According to the bank there was a forged telegraphic transfer purportedly from its Lucknow branch of a sum of Rs. 3 lakhs to the credit of a current account at its 'H' Block, Connaught Circus branch. This current account had been opened with an initial amount of Rs. 100/-.

(e) and (f) Yes, Sir. According to the bank such instructions do not appear to have been followed in this case.

Reservation of Quota for SC/ST and Backward Classes in Pandian Rural Bank

7170. SHRI N. SOUNDARAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether percentage of quota reserved for Scheduled Castes/Scheduled Tribes and Backward Classes has been filled up in Pandian Rural Bank (Grama Bank); and

(b) if not, what action Government propose to take against the Officer responsible for it?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The information is being collected and will be laid on the Table of the House.

Scheduled Castes/Scheduled Tribes Candidates in the Department of Ministry of Steel and Mines

7171. SHRI BHEEKHABHAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a number of posts reserved for Scheduled Castes/Tribes candidates in different classes of service viz. B, C, and D, in various Departments of the Ministry of Steel and Mines were filled up by the general candidates;